

F. No. RCD-10002 /1/2022-Regulatory-FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare)
(Regulatory Compliance Division)

FDA Bhawan, New Delhi
Dated: 25th October, 2024

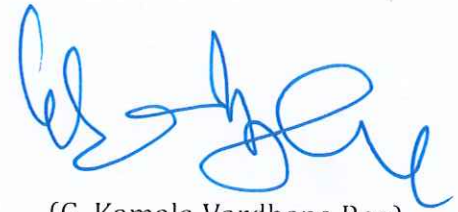
Office Order

Subject: Appointment of Designated Officer (DO) for Central licensing at Seaport / Airport/ Landport under Section 36 of FSS Act, 2006 read with Regulation 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 –regd.

In pursuance to Sub section (5) of section 10 and Section 36 of FSS Act, 2006 read with Regulation 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011; the following officer is hereby appointed as Designated Officer for the area of jurisdiction mentioned with immediate effect until further order:

Sl. No.	Name of the officer	Qualification	Area of Jurisdiction
1.	Dr. Kumanan V	MBBS	Ahmedabad Airport

2. The Designated Officer, so appointed shall perform the function of Central Licensing Authority in accordance with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. This supersedes all earlier orders in this regard to the above jurisdictions.



(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI